



**Union Territory of Jammu and Kashmir
Social Welfare Department
Civil Secretariat, J&K**

Notification

Jammu, the 28th November, 2024

S.O 553 ; Whereas, the Jammu and Kashmir Social Welfare (Gazetted) Service Recruitment Rules, 2007 were notified vide SRO 328 of 2007 dated 11th September, 2007, wherein the feeder posts, namely Tehsil Social Welfare Officer (TSWO), Assistant Child Development Project Officer (ACDPO), and Superintendent Home from Jammu and Kashmir Social Welfare (Subordinate) Service were designated for promotion to the posts of District Social Welfare Officer (DSWO), Assistant Director Social Welfare, and Child Development Project Officer (CDPO) as prescribed in column 6 against Class-I in Schedule-II of the Jammu and Kashmir Social Welfare (Gazetted) Service Recruitment Rules, 2007 ; and

Whereas, the Jammu and Kashmir Social Welfare (Subordinate) Service Recruitment Rules were subsequently amended and notified vide SRO 335 dated 22nd October 2009, wherein the class and category for the posts of Tehsil Social Welfare Officers (TSWOs), Assistant Child Development Project Officers (ACDPO) and Superintendents (Homes) were re-classified and included in Schedule-II , Section-A, Class-I and Section-C, Class-I; and

Whereas, the said amendment in the Non-Gazetted Recruitment Rules have necessitated a clarification to be incorporated in the Schedule-II of the Jammu and Kashmir Social Welfare (Gazetted) Service Recruitment Rules, 2007 so as to avoid any administrative difficulties in the application and operation of the rules; and

Whereas, rule 13 of the Jammu and Kashmir Social Welfare (Gazetted) Service Recruitment Rules, 2007 provides as under:

“13. Interpretation:- if any question of interpretation of these rules arises, the matter shall be referred to the Administrative Department whose interpretation after obtaining the opinion of law Department shall be final and binding”.

Now, therefore in exercise of the powers conferred under rule 13 of the Jammu and Kashmir Social Welfare (Gazetted) Service Recruitment Rules, 2007, it is hereby ordered that for the words and figures "Class-I of Schedule-II and Schedule-VI" appearing in column 6 against Class (1) of Schedule-II of the Jammu and Kashmir Social Welfare (Gazetted) Service Recruitment Rules, 2007, the words and figures, "Schedule-II, Section-A, Class-I, and Section-C, Class-I" shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-

Sheetal Nanda, IAS

Commissioner/Secretary to the Government
Social Welfare Department

Dated: 28.11.2024

No. SWD-SWD-GZ/21/2024 (7588218)

Copy to the:

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2. All Principal Secretaries to the Government.
3. Principal Secretary to the Lieutenant Governor.
4. All Commissioner/Secretaries to the Government.
5. Joint Secretary (JKL), Ministry of Home Affairs, Government of India.
6. Divisional Commissioner, Kashmir/ Jammu.
7. All Deputy Commissioners.
8. Director Information, J&K.
9. All HoDs of Social Welfare Department
10. Secretary, J&K Public Service Commission
11. Secretary, J&K Service Selection Board
12. General Manager, Government Press, Jammu/Kashmir.
13. Private Secretary to the Chief Secretary.
14. Private Secretary to the Commissioner/Secretary to the Government, Social Welfare Department.
15. Incharge website, Social Welfare Department



Mohd. Imran Naik, JKAS
Under Secretary to Government
Social Welfare Department